

## Annexure - B

## NEUEON TOWERS LIMITED

CP (IB) No. 679/7/HDB/2018

## MODIFIED LIST OF STAKEHOLDERS

*[Under Regulation 31(1) & (2) of IBBI (Liquidation Process) Regulations, 2016]*

(As on 31-03-2022)

## I. FINANCIAL CREDITORS

Sl. No.	Name of the Creditor	Addresses	Amount claimed by the Claimants in Rupees	Claim amount Rs. in Crores	Amount admitted Rs. in Crores	Whether security interest is relinquished
1.	<b>CENTRAL BANK OF INDIA</b>	Central Bank of India, SAM II BKC, Ground Floor, Chandermukhi Building, Nariman Point, Mumbai – 400021.	11,308,755,301	1,130.88	1,130.88	Yes. Relinquished (Note-S1)
2.	<b>EDELWEISS ASSET RECONSTRUCTION COMPANY LIMITED</b>	EDELWEISS ASSET RECONSTRUCTION COMPANY LIMITED, Edelweiss House, Off C.S.T. Road, Kalina, Mumbai – 400098.	1,571,615,702	157.16	157.16	Yes. Relinquished (Note-S1& S3)

3.	<b>EXPORT IMPORT BANK INDIA</b> OF	EXPORT IMPORT BANK OF INDIA, Regional Office: Golden Edifice, 2nd floor, 6-3-639/640, Khairatabad Circle, Hyderabad – 500004, Telangana. Head Office: 21st Floor, Centre -1 Building, World Trade Centre Complex, Cuffe Parade, Mumbai-400 005.	597,578,961	59.76	59.76	Yes. Relinquished (Note-S1)
4.	<b>IDBI BANK LIMITED</b>	NPA Management Group, #115, Anna Salai, Saidapet, Post Bag No. 805, Chennai – 600015	13,770,156,003	1,377.02	1,377.02	Yes. Relinquished (Note-S1)
5.	<b>INVENT ASSETS SECURITISATION &amp; RECONSTRUCTION PRIVATE LIMITED (INVENT)</b>	Invent Assets Securitisation & Reconstruction Private Limited (INVENT), Suite 'B', Bakhtawar, Ground Floor, Backbay Reclamation Scheme-III, Nariman Point, Mumbai-400 021.	1,416,508,710	141.65	141.65	No. Not Relinquished (Note-S1 & S2)
6.	<b>PUNJAB NATIONAL BANK</b>	Zonal SASTRA Centre, Mumbai, 181-A1, 18th Floor, Maker Tower - E Wing, Cuffe Parade, Mumbai – 400 005	1003,51,54,993	1003.52	1003.52	Yes. Relinquished (Note-S1)

7.	<b>SREI EQUIPMENT FINANCE LIMITED</b>	SREI EQUIPMENT FINANCE LIMITED, Plot No.Y-10, Block EP, Sector V, Salt Lake City, Kolkata – 700091.	932,732,017	93.27	93.27	No. Not Relinquished (Note-S1)
8.	<b>UCO BANK</b>	UCO BANK, FCC (IBB),No.328, 3rd Floor , ThambuchettyStreet,Chennai - 600 001.	4,353,151,163.21	435.31	435.31	Yes. Relinquished (Note-S1)
9.	<b>UNION BANK OF INDIA (ERSTWHILE ANDHRA BANK)</b>	UNION BANK OF INDIA (E-Andhra Bank), Stressed Asset Management Branch, 3rd Floor, Andhra Bank Building, Sultan Bazar, Koti, Hyderabad – 500 095	3,843,423,108	384.34	384.34	Yes. Relinquished (Note-S1)
	<b>TOTAL</b>		4782,90,75,959	<b>4,782.91</b>	<b>4,782.91</b>	

**Note. S1:**

The financial creditors have applied different interest rates in calculating their claim amounts in respect of various credit facilities extended by them. However, as per the Corporate Debt Restructuring (CDR) approved by the participating banks and also as per the terms and conditions agreed upon in the Master Restructuring Agreement(MRA) dated 29-03-2013, the rates of interest on various credit facilities are agreed to be charged as under:

- i. Rupee Term Loan 12% p.a.
- ii. Working Capital Term Loan 11% p.a.
- iii. FITL – I & II 11% p.a.
- iv. Fund Based and Non Fund Based Working Capital 11.50% p.a.

*In view of the fact that the different banks have charged different interest rates on different loans needs to be further verified to arrive at the final claim amounts. The Liquidator has requested the financial creditors to provide further documents/information for the purpose of verification and determination of claim amounts. Pending finalization of claim amounts, the claims submitted by the financial creditors have been provisionally admitted by the Liquidator.*

**Note. S2:**

*In the case of Invent Assets Securitisation & Reconstruction Private Limited (INVENT), the claim amount includes the interest calculated till 30-11-2021 as against LCD of 14-10-2021. L&T Infrastructure Finance Company Limited has assigned its debts to INVENT. However, the INVENT has not relinquished its security interest to the Liquidation Estate.*

**Note. S3:**

*Edelweiss ARC.: Karnataka Bank has assigned its debts to Edelweiss ARC.*

**Note. S4:**

*SREI Equipment Finance Limited has submitted its claim in Form-D without giving computation statement and supporting documents. However, stated that they have calculated interest till 01.09.2021 against LCD of 14-10-2021. Clarification and supporting documents are sought from the said creditor for finally admitting the claim. However, SREI Equipment Finance Limited, has not relinquished its security interest in favour of the Liquidation Estate.*

**Note:** *This list of stakeholders is modified in accordance with the Order passed by the Hon'ble NCLT dated 29-03-2022 in IA No. 230/2022 in CP (IB) No. 679/07/HDB/2018 under Regulation 31 (3) of IBBI (Liquidation Process) Regulations, 2016*

RAMACHANDER RAO BIKUMALLA  
[IP Registration No.IBBI/IPA-001/IP/  
P-00740/2017-2018/11261]  
LIQUIDATOR  
In the matter of Neueon Towers Ltd.

Place: Hyderabad  
Date: 31-03-2022